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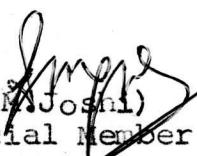
Coram : Hon'ble Mr. P.H. Trivedi : Vice Chairman
Hon'ble Mr. P.M. Joshi : Judicial Member

8/12/1988

Heard Mr.K.K.Shah and Mr.J.D.Ajmera learned advocates for the applicant and the respondents. The petitioner has admittedly not exhausted his right of appeal and accordingly he is directed to file an appeal before the appellate authority and until the disposal of the appeal further recovery be not affected by the respondent. The bar of limitation if any be waived. The petition be treated as an appeal. With this direction the case is disposed of. Direct service for respondent No.2 & 3 allowed at the request of the learned advocate for the petitioner.

Phani

(P.H.Trivedi)
Vice Chairman


(P.M.Joshi)
Judicial Member

a.a.bhatt